FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDERS OF SURYACHAKRA POWER CORPORATION LIMITED

Sl No.	Particulars	Details
1.	Name of Corporate Debtor	Suryachakra Power Corporation Limited
2.	Date of incorporation of Corporate Debtor	28/02/1995
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification no. of Corporate Debtor	L40103TG1995PLC019554
5.	Address of the registered office and principal office(if any) of Corporate Debtor	Registered Office (as per MCA records): Suryachakra House, Plot No:304-L-III,Road No:78 Jubilee Hills Hyderabad TG 500033
6.	Date of closure of Insolvency Resolution Process	30/10/2019
7.	Liquidation commencement date of Corporate Debtor	01/09/2022 (date of pronouncement of order by NCLT, Hyderabad) Copy of order received on 07/09/2022
8.	Name and registration number of the insolvency professional acting as liquidator	**Name:** Mr. Anup Kumar Singh **Reg No.:** IBBI/IPA-001/IP-P00153/2017-2018/10322
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** 162/D/702 Lake Gardens, Kolkata, West Bengal-700045 **Email:** anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Suite 1B, 22/28A Monahorpukar Road, Deshopriya Park, Kolkata, West Bengal-700029 **Email:** ip.suryachakra@gmail.com
11.	Last date for submission of claims	**01/10/2022 i.e. 30 days from the Liquidation Commencement date**

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the SURYACHAKRA POWER CORPORATION LIMITED on 01.09.2022.

The stakeholders of SURYACHAKRA POWER CORPORATION LIMITED are hereby called upon to submit their claims with proof on or before 01.10.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Date and place: 12.09.2022, Hyderabad

Anup Kumar Singh
Liquidator

ANUP KUMAR SINGH
LIQUIDATOR
IP Registration No.- IBBI/IPA-001/IP-P00153
2017-2018/10322

Renowned Sanskrit scholar Prof Umakanta Deva Sharma passes away

OUR CORRESPONDENT

GUWAHATI, SEP 11/--/ Renowned Sanskrit scholar Professor Umakanta Deva Sharma Shastri passed away at the age of 83 in city's Jalukbari at 12:40 on Sunday. Shastri was also known for his exceptional command over different epics and as a renowned expositor of "Vedas" and "Puranas". The renowned scholar, who left behind his wife, two sons, a daughter, and grandchildren along with a host of

relatives, followers, students, and well-wishers, was known for making Sanskrit and spirituality popular among the masses.

Popular as a renowned expositor of Vedas and Puranas, Prof. Sharma, a Sanskrit scholar of national and international repute, also wrote various books to his credit. Some of the prominent books written by the professor are "Guru Geeta", "Prasasti Manjari", "Sanataniya Chintan", "Bharatiya Chinatanam", "Nyaya Parichaya," etc. One of the most popular and prominent books edited by him, includes "Bharatar Natya Shastra". Besides this, he also wrote nearly 150 popular articles on Sanskrit, Vedic literature, Nyaya Philosophy in several newspapers, magazines, journals of both national and international repute over the years.

He was as a professor in Nyaya Darshana (Nyaya Philosophy) from Government Sanskrit College, Jalukbari presently known as as KK Handique Government Sanskrit College in 2002. He was born on November 17, 1940 at Jowardi village in Kaithalkuchi in Nalbari district, and he was the second son of Mahamahopadhaya Paramacharya Late Ganga Nath Shastri, who was also a renowned Sanskrit scholar and Late Parbati Devi. His last rites will reportedly be performed at Bhutnath cremation ground in Guwahati at 4 pm.

Meghalaya Residents Safety & Security Act portal will monitor schemes: Conrad Sangma

OUR CORRESPONDENT

SHILLONG, SEPT 11/--/ Meghalaya chief minister Conrad Sangma recently launched the online portal of the Meghalaya Residents Safety and Security Act. He said the implementation of the digitised system will not only ensure the safety and security of the residents, but it will also act as a strong intelligence gathering system for authorities to monitor and act, based on the intelligence inputs gathered from the online database. Also present on the occasion were Home Minister, Lahkmen Rymbui, MLA, Mawsynram, H. M Shangpliang, Chief Secretary D.P. Wahlang, DGP L.R. Bishnoi, DC, East Khasi Hills, I. Laloo, SIO, NIC, Timothy Dkhar, senior Government officials and headmen of the various localities.

The web-based system is first being rolled out in seven localities of Shillong. The first phase is being implemented in the localities of Nongrim Hills, Lapalang, Nongmynsong, Nongrah, Pohkseh, Riat Laban and Wahdiengleng.

The Meghalaya CM further said the digitisation and preparation of the online database for the MRSSA could also be beneficial for monitoring and better implementation of other services and programmes of the Government.

He said that the digitisation process will connect more than 6,000 villages in the state to the online system. The digitised database can then be utilised for better service delivery in critical areas such as healthcare. He said that the digitisation will aid in effective monitoring of the schemes and programmes of the government.

"This kind of exercise is something that is going to help us not just in terms of the safety and security but also it will help us to digitise things and even help us to monitor the different services, schemes, and programmes implemented by the government, and we will be able to do it in a much better manner. We want to expand this digitisation not just for MRSSA but also for effective implementation of other government services," the CM said.

Sangma said that the initial rollout of the online system will cover the relevant towns and localities on priority before expanding in a phased manner across the State.

The chief minister also complemented the efforts of the headmen of different localities for working together with the administration and exhorted them to partner with the Government for successful implementation of the programme. During his address, home minister Lahkmen Rymbui underlined that safety of the people is of paramount importance and acknowledged the various proactive steps taken by the dorbar shnongs for the security of the residents in their respective localities.

The Government of Meghalaya has introduced the Meghalaya Resident Safety & Security Act 2016 with the purpose to ensure and enhance security of the citizens of State by making careful and thorough examination of tenants residing in the state. The implementation of Act will prevent anti-social elements from gaining shelter in the state and to create a control mechanism to check illegal infiltration or illegal migrants who might be coming and residing in the localities. In order to implement the Act, the government in collaboration with NIC Meghalaya has taken the initiative to design and develop an online application that will enable the citizen (landlords/ tenants) to register themselves with prior verification from the local authorities.

Accordingly, the web application has been designed and developed to enable the landlords, tenants, local authorities of the localities and sub-localities to register and enter the details of the residents (i.e., landlords/tenants)rental units as provision in the Form B of the Act. The URL of the web application is http:// megrssa.nic.in and it can be accessed from PCs, laptops, tablets, and smartphones. A mobile app has also been designed and developed to enable the landlords and tenants to register from their smartphones.

Salient features of the online system:

- EPIC is being used to identify the landlord.
- Tenants can be identified by Epic, Driving license, Pan, Aadhaar, Student ID, Passport No. etc.
- The web application is made responsive i.e., it can be easily accessed from PCs, laptops, tablets, mobile phones, etc.
- Provision is made to upload mandatory documents as per the Act.
- Well defined workflow is provided so that data flows from one level to another electronically with a provision to track the status at every level.

With the implementation of the web application, the state Government will have the digitised database of basic data of all the landlords/tenants who are residing in Meghalaya.

SFI, DYFI protest attack on Anis Khan's brother

HOWRAH, SEPT 11/--/CPI(M)-backed SFI and DYFI demonstrated in West Bengal's Howrah district on Sunday over the attack on Salman Khan, the brother of student leader Anis Khan whose death sparked widespread protests in the state.

Raising slogans against the TMC government, members of the Left organisations demonstrated outside the Amta police station, demanding immediate arrest of those behind the attack on Salman.

Salman was attacked near his house on Friday night, months after his brother's death, which sparked widespread protests across West Bengal.

"Salman was attacked by goons who have been provided shelter by the TMC as he is fighting for justice for his brother. He had received multiple threats recently. We want a proper investigation into the case," SFI state secretary Srijan Bhattacharya told reporters after submitting a deputation to the police.

Salman is at present undergoing treatment at a hospital. Anis was found dead near his home on February 13 with his family alleging that he was pushed off the top of his house by men dressed in police uniforms. (PTI)

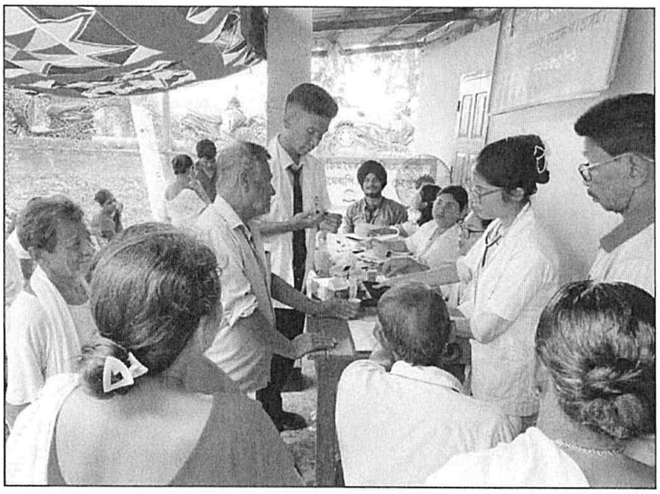
Health camp organised by Physiotherapy faculty of AdtU

OUR CORRESPONDENT

GUWAHATI, SEPT 11/--/ The Department of Physiotherapy of Assam down town University (AdtU) participated in a slew of activities on Thursday to celebrate World Physiotherapy Day, including a health checkup camp.

To commemorate this significant day, the department organized a 'Free Physiotherapy Health Checkup & Awareness Camp' in Tatimara Namghar, Chandrapur, whereby the residents were made familiar with the benefits of physical therapy and the situations that call for the expertise of a physiotherapist. They were screened for ailments and disabilities and adequate therapies were prescribed to the afflicted persons.

To encourage the students of the Department of Physiotherapy in involving themselves in the celebrations, an Art and a Debate competition was organized for them. The theme of the Art Competition was "Physiotherapy for Healthy living" and the topic for the Debate Competition was "Tele-Physiotherapy is a boon to society." The competitions were organized at the J Block building of AdtU at 11 am. There was a good turnout of participants at both competitions.



AdtU offers 4-years undergraduate and 2-years postgraduate degree programmes in Physiotherapy to produce professionals in this field who are equipped to help people affected by injury, illness or disability through prescribed movement and exercise, manual therapy, education and advice. Physiotherapy is a discipline that aims to maintain the health of people of all ages and helps to manage pain and prevent disease, faculty members said.

Assam to withdraw 3 lakh petty crime cases

GUWAHATI, SEP 11/--/ The Assam government on Sunday decided to withdraw around three lakh petty crime cases to reduce the load on the judiciary, a minister said. Addressing a press conference after a Cabinet meeting here, Tourism Minister Jayanta Malla Baruah said lakhs of petty cases are pending across the state.

"Of the 4.19 lakh petty crime cases, we have decided to withdraw around three lakh cases invoking Section 321 of the CrPC. This will reduce the backlog of cases and decongest jails," he said.

The government will soon issue instructions and detailed SOPs to the public prosecutor for filing appropriate petitions on the next dates of the respective cases, a Cabinet communiqu said. The Cabinet also approved the Assam State Policy for Transfer of Development Rights for streamlining the process of land acquisition for the redevelopment of inner-city zones. (PTI)

GMCH receives bodies of first Muslim couple in country

OUR CORRESPONDENT

GUWAHATI, SEP 11/--/ The Anatomy Department of Gauhati Medical College & Hospital (GMCH) received posthumous body of retired College teacher Ms. Musfiqua Sultana on Sunday, September 11, for medical education and enrichment of medical science.

Ms. Sultana, popularly known as 'Dahlia' (75 yrs.) breathed her last on the night of September 8 last at her residence at Hatigaon-Sijubari Road in the city. Immediately after her death, corneal retrieval was done by the doctors of Sri Sankardeva Nethralaya for gifting sights to the sightless. She was closely associated with the Ellora Vigyan Mancha, a voluntary organisation working in the field of spreading scientific temper and engaged in popularising the movement for organ and body donation after one's death for enrichment of medical science and benefit of mankind.

Musfiqua Sultana courageously fought against dreaded cancer and left behind her two daughters--Ninon Sehnaz and Lubna Shaheen along with close relatives and large number of admirers. The cadaver had to be kept in the morgue of a private hospital in the city after Musfiqua's death on September 8 since her elder daughter Ninon who stays in Sweden had to reach Guwahati to have a glimpse of her mother and to complete the process of donation. The daughters too imbibed scientific temper from parents and evinced courage and conviction for organ and cadaver donation.

It may be recalled, the body of Musfiqua's predeceased husband Aftabuddin Ahmed, a retired IAS officer who served as Deputy Commissioner and later promoted to Commissioner rank officer of the Government of Assam, also donated his body to the GMC on 14 November, 2011. Aftab Ahmad and Musfiqua Sultana became the first Muslim couple in the country to donate their bodies after death for advancement of medical science. This love for humanity, imbued with scientific temper, of the couple has created a history of sorts and gave a fillip to the movement for organ and body donation. Musfiqua hailed from Goalpara Town and was the daughter of a renowned advocate and former MLA of Goalpara East Assembly constituency, Late Maziruddin Ahmed.

The body of Musfiqua Sultana was accepted by the Anatomy Department of GMC with dignity in presence of Musfiqua's daughters and close relatives along with the activists of Ellora Vigyan Mancha. In spite of being a government holiday today, the Vice Principal of GMC Prof. (Dr.) Joydev Sarma and HoD of Anatomy Prof. (Dr.) Satyajit Mitra accepted the body on behalf of the GMC authorities with due respect. Homages with placing of floral wreaths on her body were paid. The Ellora Vigyan Mancha mourns the death of Musfiqua Sultana and pays respectful homage in her hallowed memory. The Mancha also conveys heartfelt condolences to the grief stricken Ninon, Lubna and other family members.

Police team in Karbi Anglong seizes 860 Kgs Ganja, arrests 3

GUWAHATI SEPT 11/--/ A total quantity of 860 kgs ganja and 40.70 grams of suspected heroin were seized from a truck in Karbi Anglong district of Assam during a joint operation by the Assam Police and Central Reserve Police Force (CRPF) early on Saturday. Acting on specific information, a 'naka' checking was set up by the joint police team at Lahorijan, under the jurisdiction of the Khatkhati police station, near the Assam-Nagaland border in Karbi Anglong district. The police team at the checkpost saw a truck from Manipur approaching at about 2 AM. It was intercepted by the police and thorough checking of the vehicle was done. Ultimately, a total of 80 packets of ganja weighing 860 kgs and three soap boxes containing 40.70 grams of a powder suspected to be heroin have been recovered. The stash of illegal drugs was found hidden away inside a secret chamber in the truck's body.

Three persons have been arrested in connection to the seizure of the drugs. The arrested persons have been identified as Filter Kalita (32), Dipak Mahato (26) and Rahul Tamang (19). The market value of the seized drugs has been estimated to be worth around Rs 1 crore. A case has been registered against the arrested trio by the police and further investigation has been launched. Assam Chief Minister Himanta Biswa Sarma lauded the Karbi Anglong Police in a tweet, which said, "Yet another success in @assampolice's drive to curb the menace of drugs." ——*OUR CORRESPONDENT*

Four..

IN THE COURT OF SUBBORDINATE JUDGE, VIRUDHUNAGAR,
O.S.No.24/2022

Senkuttuvan and Two anothers ...Plaintiffs
/ VS /
K.Veera Rajau ...2nd Defendant

Notice

The above plaintiffs filled the suit for partition. Case is posted on 26-09-2022 for appearance of 2nd Defendant, (K.Veera Raju) Andhrapradesh state, Rajahmundry, Laha cheruru, Taruk Ramoa Nagar, Door No: 71-9-41-2, S/o. Veera Bhadra Rao, K.Veera Raju. The 2nd defendant will be appear before this Hon'ble court on 26-09-2022 at 10.00 A.M Either in person or thro Advocate. Failing which the 2nd Defendant treated as Exparte and also Exparte order will be passed against 2nd Defendant (K. Veera Raju)

Thiru. A.Anandham B.Com., B.L., Advocate, Aruppukottai, Virudhunagar Dt. Tamilnadu State

TRANSGENE BIOTEK LIMITED

Registered Office: Plot 69 & 70 IDA Bollaram, Sangareddy District– 502 325, Telangana, India.

NOTICE: is hereby given that the 32nd Annual General Meeting (AGM) of the Company is scheduled to be held on Friday, September 30, 2022 at 10:00 a.m. through Video Conference (VC)/Other Audio-Visual Means (OAVM) to transact such items of business as set out in the Notice. The Meeting shall be conducted without physical presence in accordance with the circulars issued by the MCA and SEBI. Appointed CDSL for E-voting facility and it commences from 09.00 A.M. on 27th September, 2022 and ends on 5.00 P.M. on 29th September, 2022. Those members, who will be present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-voting, shall be eligible to vote. Book Closure: 26.09.2022 to 29.09.2022, for all detailed instructions of E-voting, Notices, Scrutinizer Details, and for a copy of Annual Report please visit www.transgenebiotek.com

Date: 09-09-2022
Place: Hyderabad

For TRANSGENE BIOTEK LIMITED
Sd/-
DR K KOTESWARA RAO
CHAIRMAN & MANAGING DIRECTOR

gradiente
Infotainment Limited

CIN: L74300TG1992PLC014317
Regd.Office:#306, 3rd Floor,May Fair Gardens, Banjara Hills, Road No,12 Hyderabad 500034 Telangana, Tel: 040-35167744
Email: gradienteinfoltd@gmail.com, Website, www.gradientinfotainment.com

NOTICE

NOTICE is hereby given that the 30th Annual General Meeting ('AGM') of the Members of Gradiente Infotainment Limited is scheduled to be held on 30th September 2022 at 11;30 AM(IST) at the Registered Office of the Company Situated at 306, 3rd floor, Mayfair Gardens, Banjara Hills, Road No.12 Hyderabad-500034, to transact the business as set out in the notice of the 30th Annual General Meeting

In accordance with the MCA Circulars and Circular issued by the Securities and Exchange Board Of India('SEBI')vide SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13,May, 2022, the notice of the Annual General Meeting ('AGM') along with the Annual Report for the Financial Year 2021-22 is being sent only by electronic mode to those Members whose email address are registered with Company/Depositories.

Members holding shares in physical mode and who have not updated their email addresses with the company are request to update their email addresses by writing to RTA. M/s Purva Sharegistry (India) PVT Ltd at support@purvashare.com or to the company at shareholder@gradientinfotainment.com along with the requisite documents Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants. Members may note that the notice of the 30th('AGM') will be available on the company's website.www.gradientinfotainment.com. The same is also available on the website of National Securities Depository Limited('NSDL') at www.evotingnsdl.com and the Stock Exchange i.e. BSE Limited at www.bseindia.com Members are requested to go through the e-voting instructions sent along with the notice and in case of any queries are requested to refer the Frequently Asked Questions ('FAQs') or write an email to evoting@nsdl.co.in or call toll free no.18001020990

Place: Hyderabad
Date: 05-09-2022

For Gradiente Infotainment Limited
Sd/
Vimal Raj Mathur
Managing Director

BRANCH SHIFTING

For better convenience of our valued customers, our

ELURU

branch will be shifted to a new premises with effect from

12.12.2022

The new address is mentioned below;

Muthoot Finance Ltd.
D No. : 22B-5-24, First Floor,
Kanu Kolanu Vari Veedhi
Karur Vysya Bank Road,
Opp : Eluru Hospital, Power Pet,
Eluru, West Godavari District,
Pin - 534 002, Andhra Pradesh State.
Phone No - 08812 221 135
Email id -mgelu656@muthootgroup.com

We solicit your continued patronage and support.

Muthoot Finance
A Muthoot M George Enterprise

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF SURYACHAKRA POWER CORPORATION LIMITED

SL NO.	PARTICULARS	DETAILS
1	Name of corporate debtor	SURYACHAKRA POWER CORPORATION LIMITED
2	Date of incorporation of corporate debtor	28.02.1995
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L40103TG1995PLC019554
5	Address of the Registered office and principal office (if any) of corporate debtor	•Registered Office (As per MCA Records) : Suryachakra House, Plot No. 304-L-III, Road No. 78, Jubilee Hills, Hyderabad, TG-500 033.
6	Dt. of closure of Insolvency Resolution Process	30.10.2019
7	Liquidation commencement date of corporate debtor	01.09.2022 (Date of Pronouncement of order by NCLT, Hyderabad) Copy of order received on 07.09.2022
8	Name and the Registration No. of the Insolvency Professional acting as Liquidator	Name : Mr. Anup Kumar Singh Regn. No. IBBI/IPA-001/IP-P00153/2017-2018/10322
9	Address and e-mail of the liquidator, as Registered with the Board	Address : 162/D/702, Lake Gardens, Kolkata, West Bengal-700 045 • Email ID : anup_singh@stellarinsolvency.com
10	Address and e-mail to be used for correspondence with the liquidator	Address : Suite 1B, 22/28A, Monahorpukar Road, Deshopriya Park, Kolkata, West Bengal-700 029. • Email ID : ip.suryachakra@gmail.com
11	Last date for submission of claims	01.10.2022 i. e. 30 days from the Liquidation Commencement date

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the SURYACHAKRA POWER CORPORATION LIMITED on 01.09.2022.

The stakeholders of SURYACHAKRA POWER CORPORATION LIMITED are hereby called upon to submit their claims with proof on or before 01.10.2022, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 12.09.2022
Place : Hyderabad

sd/-
ANUP KUMAR SINGH

FDC LIMITED

(CIN: L24239MH1940PLC003176)
Registered Office: B-8, M.I.D.C. Industrial Estate, Waluj - 431136, Dist. Aurangabad, Maharashtra Tel. No. +91 240 255 4407,
Website: www.fdcindia.com Email: investors@fdcindia.com

FOR INFORMATION OF THE SHAREHOLDERS OF THE COMPANY

CORRIGENDUM TO THE NOTICE OF 82ND ANNUAL GENERAL MEETING (AGM) SCHEDULED TO BE HELD ON THURSDAY, SEPTEMBER 22, 2022 (AGM) AT 10.00 PM THROUGH VIDEO CONFERENCING/OTHER AUDIO-VISUAL MEANS

In due compliance with the provisions of the Companies Act, 2013 read with Rules made thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, FDC Limited ("the Company") circulated a Notice dated August 04, 2022 ("AGM Notice") on August 29, 2022 to all its Shareholders for convening the AGM as mentioned above. This Corrigendum shall form an integral part of the Notice dated August 4, 2022 circulated to the Members of the Company and should be read in conjunction with the Notice.

Please take note of the following inadvertent omission of Explanatory Statement to Item No. 4 of the Notice.

4. Re-appointment of existing Statutory Auditors i.e. M/s. BSR & Co. LLP for a further period of 5 (Five) years

This Explanatory Statement is in terms of Regulation 36(5) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations").

The Members of the Company at 77th Annual General Meeting (AGM) held on August 19, 2017 had appointed M/s. B S R & Co. LLP, Chartered Accountants (ICAI Firm's Registration No. 101248W/W100022), (hereinafter referred to as "BSR") as the Statutory Auditors of the Company to hold office from the conclusion of 77th AGM until the conclusion of the 82nd AGM of the Company. Accordingly, the present term of BSR as Statutory Auditors of the Company shall conclude at the 82nd AGM. In terms of the provisions of Section 139 of the Companies Act, 2013 ("the Act"), the Companies (Audit and Auditors) Rules, 2014, and other applicable provisions, the Company can appoint or re-appoint an audit firm as Statutory Auditors for not more than two terms of five consecutive years.

In view of vast experience, range of expertise and competency of the audit team, the Board of Directors based on the recommendation of the Audit Committee, at their meeting held on May 25, 2022 considered the matter relating to re-appointment of the Statutory Auditors and have unanimously recommended re-appointment of M/s. B S R & Co. LLP (ICAI Firm's Registration No. 101248W/W-100022) as the Statutory Auditors of the Company, to hold office for a second consecutive term of five (5) years from the conclusion of the 82nd Annual General Meeting of the Company till the conclusion of the 87th Annual General Meeting to be held for financial year 2026-2027, in accordance with the provisions of Sections 139, 142 and other applicable provisions, if any, of the Companies Act, 2013 and the Companies (Audit and Auditors) Rules, 2014, at a remuneration to be decided mutually by the Board and the Statutory Auditors.

M/s. B S R & Co. LLP, Chartered Accountants, have given their consent to act as Statutory Auditors of the Company and have confirmed that the said appointment, if made, will be in accordance with the conditions prescribed under Sections 139 and 141 of the Act.

Further the Board of Directors of the Company have decided to pay the same audit fee for the financial year 2022-2023, as paid in previous financial year to the tune of Rs. 45 Lakhs plus applicable taxes, certification charges from time to time and re-imbursement of the out of pocket expenses as may be incurred by the Auditors during the course of Audit/Limited Review and Certification for the financial year ending on March 31, 2023. The Board of Directors to be authorized to approve revisions to the remuneration of the Statutory Auditors for the remaining term of the tenure.

B S R & Co. was constituted on 27th March, 1990 as a partnership firm having firm registration no. 101248W. It was converted into limited liability partnership i.e., B S R & Co. LLP on 14th October, 2013 thereby having a new firm registration no. 101248W/W-100022. The registered office of the firm is at 14th Floor, Central B Wing and North C Wing, Nesco IT Park 4, Nesco Centre, Western Express Highway, Goregaon (East), Mumbai- 400063. B S R & Co. LLP is a Member entity of B S R & Affiliates, a network registered with the Institute of Chartered Accountants of India.

B S R & Co. LLP is registered in Mumbai, Gurgaon, Bangalore, Kolkata, Hyderabad, Pune, Chennai, Chandigarh, Ahmedabad, Vadodara, Noida, Jaipur and Kochi. B S R & Co. LLP has over 3000 staff and 100+ Partners. B S R & Co. LLP audits various companies listed on stock exchange in India including companies in the Pharmaceuticals sector. The firm holds the peer review certificate as issued by "ICAI".

None of the Directors, Key Managerial Personnel of the Company and their relatives are, in any way, concerned or interested in the resolution.

The Board recommends the Resolution No. 4 for approval of the shareholders as an Ordinary Resolution.

Other contents of the AGM Notice remain unchanged, and this Corrigendum shall form an integral part of AGM Notice.

This Corrigendum shall also be available at the website of the Company at www.fdcindia.com and on the website of BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com where the shares of the Company are listed.

Date: September 11, 2022

For FDC LIMITED
SD/-
Varsharani Katre

(THIS IS ONLY AN ADVERTISEMENT FOR INFORMATION PURPOSES AND NOT A PROSPECTUS ANNOUNCEMENT NOT FOR DISTRIBUTION OUTSIDE INDIA)

EP BIOCOMPOSITES LIMITED

KAMAT GROUP

CIN: U28900GA2020PLC014240

Our Company was incorporated as "EP Biocomposites Limited" on January 17, 2020 under the Companies Act, 2013 with the Registrar of Companies, Goa Registration No.014240. A certificate of incorporation was issued on January 17, 2020 by the Registrar of Companies, Goa. The Company's Corporate Identity Number is U28900GA2020PLC014240. For further details pertaining to the change of name of our Company and the change in Registered Office, please refer the chapter "History and Certain Corporate Matters" on page no.98 of this Prospectus

Registered Office: C/o OM Ventures,Shed No D-2/12, Bicholim Industrial Estate, Bicholim, Goa - 403504
Corporate Office: 1st Floor, B.R. Commercial Centre, Opp. Parade Ground, Campal, Panaji, Goa-403001
Tel No: +91-832-2431081/+91-9158005202; **Email:** info@epkamatgroup.com; **Website:** www.epbiocomposites.com
Contact Person: Mohammad Faiyazul Haq, Company Secretary and Compliance Officer

PROMOTER OF OUR COMPANY: LEENA KAMAT AND RAJKUMAR KAMAT

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER OF 5,04,000 EQUITY SHARES OF ₹ 10 EACH ("EQUITY SHARES") OF EP BIOCOMPOSITES LIMITED("EBL" OR THE "COMPANY") FOR CASH AT A PRICE OF ₹ 126 PER SHARE (THE "ISSUE PRICE"), AGGREGATING TO ₹ 635.04 LAKHS ("THE ISSUE"), OF WHICH 28,000 EQUITY SHARES OF ₹10 EACH WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 4,76,000EQUITY SHARES OF ₹ 10 EACH IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.97% AND 28.31%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹10/- AND THE ISSUE PRICE IS 12.60 TIMES OF THE FACE VALUE OF THE EQUITY SHARES

ISSUE OPENED ON: AUGUST 29, 2022
CLOSED ON: SEPTEMBER 05, 2022

The Equity Shares of the Company are proposed to be listed on the SME Platform of BSE Limited, in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. Our Company has received an In-Principle approval from BSE for the listing of the Equity Shares pursuant to letter dated March 10, 2022. **BSE shall be the Designated Stock Exchange for the purpose of this Issue. The trading is proposed to be commenced on September 13, 2022** (Subject to receipt of listing and trading approvals from the BSE Limited).

The Issue is being made through the Fixed Price process, the allocation in the Net Issue to the Public category shall be made pursuant to Regulation 253(2) of the SEBI (ICDR) Regulations, 2018, as amended from time to time, wherein a minimum of 50% of the Net Issue of shares to the Public shall initially be made available for allotment to Retail Individual Investors. The balance of Net Issue of Shares to the public shall be made available for allotment to Individual Applicants other than Retail Individual Investors and other Investors, including Corporate Bodies / Institutions irrespective of number of shares applied for. If the Retail Individual Investor category is entitled to more than 50% on proportionate basis, they shall be allotted that higher percentage. Under subscription, if any, in any of the categories, would be allowed to be met with spill-over from any of the other categories or a combination of categories at the discretion of our Company in consultation with the Lead Manager and the Designation Stock Exchange. Such inter-se spill over, if any, would be affected in accordance with applicable laws, rules, regulations and guidelines. All potential investors shall participate in the Issue only through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details of the irrespective bank accounts and / or UPI IDs, in case of RIIs, if applicable, which will be blocked by the Self Certified Syndicate Banks ("SCSBs")

SUBSCRIPTION DETAILS

The Net Issue has received 2,587 applications for 74,54,000 Equity Shares resulting in 14.79 times subscription. The details of the applications received in the Net Issue (before and after technical rejections & withdrawal) are as follows:

Detail of the Applications Received

CATEGORY	Before Technical Rejections & Withdrawals		After Technical Rejections & Withdrawals	
	No. of Applications	No. of Equity Shares	No. of Applications	No. of Equity Shares
Retail Individual Applicant	2,462	24,62,000	2,408	24,08,000
Other than Retail Individual Applicant	185	50,41,000	178	50,18,000
Total	**2,647**	**75,03,000**	**2,586**	**74,26,000**

Note: The Issue also includes 28,000 Equity Shares reserved for Market Maker, which was subscribed by 1.00 times and there were no Technical Rejection & any withdrawal.

In the event of oversubscription, the allotment will be made on a proportionate basis in marketable lots. There was over subscription of 47,80,000 Equity Shares in other than Retail Individual Category & over subscription of 21,70,000 Equity Shares in Retail Category. The Basis of Allotment was finalised in consultation with the Designated Stock Exchange - BSE Limited on September 08, 2022.

A) Allocation to Market Maker (After Technical Rejections & Withdrawals): The Basis of Allotment to the Market Maker, at the Issue Price of ₹ 126 per Equity Share, was finalised in consultation with BSE. The category was subscribed by 1.00 times. The total number of shares allotted in this category is 28,000 Equity Shares. The category-wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category Wise)	No. of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	Allocation per Applicant	Ratio of Allottees to the Applicant	Total No. of Shares Allotted
28,000	1	100.00	28,000	100.00	28,000	1:1	28,000
Total	**1**	**100.00**	**28,000**	**100.00**			**28,000**

B) Allocation to Retail Individual Investors (After Technical Rejections & Withdrawals): The Basis of Allotment to the Retail Individual Investors, at the Issue Price of ₹ 126 per Equity Share, was finalised in consultation with BSE. Pursuant to Regulation 253(2) of the SEBI (ICDR) Regulations, 2018, the total number of shares allocated in this category is 2,38,000 Equity Shares. The category was subscribed by 10.117 times. The category-wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category Wise)	No. of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	Allocation per Applicant	Ratio of Allottees to the Applicant	Serial Number of Qualifying applicants	Total No. of Shares Allotted
1,000	2,408	100.00	24,08,000	100.00	1,000	17:172	1,13,26,27,39,45,85,91,101,112,124,126,133,138,153,162,171	2,38,000
Total	**2,408**	**100.00**	**24,08,000**	**100.00**				**2,38,000**

C) Allocation to Other than Retails Category (After Technical Rejections & Withdrawals): The Basis of Allotment to the Non - Retail Investors, at the Issue Price of ₹ 126 per Equity Share, was finalised in consultation with BSE. Pursuant to Regulation 253(2) of the SEBI (ICDR) Regulations, 2018, the total number of shares allocated in this category is 2,38,000 Equity Shares. The category was subscribed by 21.084 times. The category-wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category Wise)	No. of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	Allocation per Applicant	Ratio of Allottees to the Applicant	Serial Number of Qualifying applicants	Total No. of Shares Allotted
2,000	59	33.15	1,18,000	2.35	1,000	6:59	1,20,35,42,49,56	6,000
3,000	10	5.62	30,000	0.60	1,000	1:10	5	1,000
4,000	4	2.25	16,000	0.32	1,000	1:4	2	1,000
5,000	4	2.25	20,000	0.40	1,000	1:4	3	1,000
6,000	6	3.37	36,000	0.72	1,000	1:3	2	2,000
7,000	3	1.69	21,000	0.42	1,000	1:3	1	1,000
8,000	7	3.93	56,000	1.12	1,000	3:7	1,2,7	3,000
9,000	1	0.56	9,000	0.18	0	0		
10,000	4	2.25	40,000	0.80	1,000	1:2	2	2,000
11,000	6	3.37	66,000	1.32	1,000	1:2	2	3,000
12,000	3	1.69	36,000	0.72	1,000	2:3	1,3	2,000
13,000	3	1.69	39,000	0.78	1,000	2:3	2,3	2,000
14,000	1	0.56	14,000	0.28	1,000	1:1	-	1,000
15,000	6	3.37	90,000	1.79	1,000	2:3	1,2	4,000
16,000	3	1.69	48,000	0.96	1,000	2:3	2,3	2,000
19,000	1	0.56	19,000	0.38	1,000	1:1	-	1,000
20,000	6	3.37	1,20,000	2.39	1,000	1:1	-	6,000
24,000	6	3.37	1,44,000	2.87	1,000	1:1	-	6,000
		0.00		0.00	1,000	1:6	5	1,000
25,000	2	1.12	50,000	1.00	1,000	1:1	-	2,000
26,000	1	0.56	26,000	0.52	1,000	1:1	-	1,000
30,000	2	1.12	60,000	1.20	1,000	1:1	-	2,000
		0.00		0.00	1,000	1:1	2	1,000
31,000	1	0.56	31,000	0.62	1,000	1:1	-	1,000
33,000	1	0.56	33,000	0.66	2,000	1:1	-	2,000
34,000	1	0.56	34,000	0.68	2,000	1:1	-	2,000
35,000	1	0.56	35,000	0.70	2,000	1:1	-	2,000
39,000	3	1.69	1,17,000	2.33	1,000	1:1	-	3,000
		0.00		0.00	1,000	2:3	1,3	2,000
40,000	2	1.12	80,000	1.59	2,000	1:1	-	4,000
41,000	4	2.25	1,64,000	3.27	2,000	1:1	-	8,000
52,000	1	0.56	52,000	1.04	2,000	1:1	-	2,000
54,000	1	0.56	54,000	1.08	2,000	1:1	-	2,000
55,000	1	0.56	55,000	1.10	3,000	1:1	-	3,000
56,000	1	0.56	56,000	1.12	3,000	1:1	-	3,000
57,000	1	0.56	57,000	1.14	3,000	1:1	-	3,000
58,000	1	0.56	58,000	1.16	3,000	1:1	-	3,000
60,000	1	0.56	60,000	1.20	3,000	1:1	-	3,000
79,000	1	0.56	79,000	1.57	4,000	1:1	-	4,000
80,000	5	2.81	4,00,000	7.97	3,000	1:1	-	15,000
		0.00		0.00	1,000	4:5	1,3,4,5	4,000
1,00,000	3	1.69	3,00,000	5.98	4,000	1:1	-	12,000
1,00,000		0.00		0.00	1,000	2:3	1,2	2,000
1,17,000	1	0.56	1,17,000	2.33	5,000	1:1	-	5,000
1,58,000	2	1.12	3,16,000	6.30	7,000	1:1	-	14,000
		0.00		0.00	1,000	1:2	1	1,000
1,59,000	1	0.56	1,59,000	3.17	7,000	1:1	-	7,000
1,60,000	1	0.56	1,60,000	3.19	8,000	1:1	-	8,000
1,78,000	1	0.56	1,78,000	3.55	8,000	1:1	-	8,000
2,01,000	1	0.56	2,01,000	4.01	9,000	1:1	-	9,000
2,09,000	1	0.56	2,09,000	4.17	10,000	1:1	-	10,000
2,38,000	1	0.56	2,38,000	4.74	11,000	1:1	-	11,000
3,20,000	1	0.56	3,20,000	6.38	15,000	1:1	-	15,000
3,97,000	1	0.56	3,97,000	7.91	19,000	1:1	-	19,000
TOTAL	**178**	**100**	**50,18,000**	**100**				**2,38,000**

The Board of Directors of the Company at its meeting held on September 08, 2022, has taken on record the Basis of Allotment of Equity Shares, as approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for the allotment of the Equity Shares to various successful applicants.

The CAN and allotment advice and / or notices shall be dispatched to the address of the investors as registered with the depositories on or before September 09, 2022. Further, the instructions to Self Certified Syndicate Banks will be processed on or before September 09, 2022, for unblocking of funds. The Equity Shares allotted to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. In case the same is not received within prescribed time, investors may contact the Registrar to the Issue at the address given below. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE Limited within 6 working days from the Closure of the Issue. **The trading is proposed to be commenced on September 13, 2022 subject to receipt of listing and trading approvals from BSE Limited.**

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated August 23, 2022 ("Prospectus").

INVESTORS PLEASE NOTE

The details of the allotment made has been hosted on the website of the Registrar to the Issue, **Bigshare Services Private Limited at Website: www.bigshareonline.com**

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole Applicant, Serial number of the Application Form, Number of Shares Applied for and Bank Branch where the Application had been lodged and payment details at the address given below:

BIGSHARE SERVICES PRIVATE LIMITED
Office No. S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri (East), Mumbai - 400 093
Tel. No.: +91 22 6263 8200; **Email:** ipo@bigshareonline.com
Website: www.bigshareonline.com; **Contact Person:** Babu Raphael

Place : Goa
Date : September 10, 2022

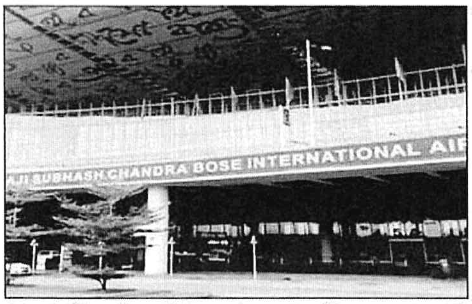
For EP Biocomposites Limited
On Behalf of the Board of Directors
Sd/-
Rajkumar Kamat
Managing Director
DIN: 01157652

LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF EP BIOCOMPOSITES LIMITED.

EP BIOCOMPOSITES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make a Public Issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Goa. The Prospectus shall be available on the websites of the Company, the BSE and the Lead Manager at www.epbiocomposites.com, www.bseindia.com and www.afsl.co.in respectively. Applicants should note that investment in equity shares involves a high degree of risk and for details relating to the same, see the Prospectus, including, the section titled "Risk Factors" beginning on page no. 19 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the

ব্যাঙ্কক যাওয়ার পথে কলকাতা বিমানবন্দরে আটকে দেওয়া হল অভিষেকের শ্যালিকাকে



স্টাফ রিপোর্টারঃ অভিষেক বন্দ্যোপাধ্যায়ের শ্যালিকা মেনকা গম্ভীরকে বাধা দিল অভিবাসন দফতর। ব্যাঙ্কক যাওয়ার জন্য তিনি কলকাতা বিমানবন্দরে গিয়েছিলেন। কিন্তু তাঁকে বিমানবন্দরেই আটকে দেওয়া হয়। প্রায় আড়াই ঘণ্টা তাঁকে বিমানবন্দরে বসিয়ে রাখা হয়। এরপর ইডির আধিকারিকরা বিমানবন্দরে এসে তাঁকে নোটিশ ধরিয়ে দেন। সামনের সপ্তাহে তাঁকে হাজিরার জন্য নোটিশ দেওয়া হয়েছে বলে সূত্রের খবর। সূত্রের খবর এদিন মেনকা গম্ভীর ব্যাঙ্কক যাওয়ার জন্য পৌনে আটটা নাগাদ যান। বিমানের টিকিট ও পাসপোর্টও জমা দিয়েছিলেন। ৯টা ০৫ মিনিটের ইন্ডিগোর বিমান ধরার কথা ছিল। এরপরই কাউন্টার থেকে জানিয়ে দেওয়া হয় তিনি বিমানে চাপতে পারবেন না। কারণ তাঁর নামে লুক আউট নোটিশ রয়েছে। এরপর ইমিগ্রেশন অফিসে প্রায় আড়াই ঘণ্টা বসিয়ে রাখা হয় বলে সূত্রের খবর। ইডির দিল্লির অফিসেও খবর দেওয়া হয়। এরপরই ইডির সদর দফতর থেকে কলকাতা অফিসে সমনের কপি পাঠানো হয়। সেই কপি নিয়ে ইডির আধিকারিক চলে যান বিমানবন্দরে। সেখানেই তাঁকে নোটিশ দেওয়া হয়েছে বলে খবর। মূলত কয়লা পাচার কাণ্ডের ঘটনায় ইডি তাঁকে জেরা করতে পারে বলে সূত্রের খবর। তবে এবার পরিস্থিতি কোন দিকে যায় সেটাই দেখার।

টাকার গাড়ি দেখতে গভীর রাতেও উপচে পড়া ভিড় গার্ডেনরিচে, ফোন বন্ধ, উধাও ব্যবসায়ী

স্টাফ রিপোর্টারঃ টাকার গাড়ি দেখতে রাত ১১টাতেও গার্ডেনরিচে উপচে উঠল ভিড়। টাকার গাড়ির পেছনে ছুটতে শুরু করলেন সাধারণ মানুষ। তাঁদের একটাই দাবি সারাদিন কাজ করেও ৪০০ টাকা ইনকাম করতে পারি না। এত টাকা এল কোথা থেকে? এদিন রাতে একে একে নাসের খানের গার্ডেনরিচের বাড়ি থেকে বেরিয়ে যান ইডির আধিকারিকরা।

টাকা ভর্তি বাক্সগুলিকে তোলা হয় ট্রাকে। ট্রাকগুলি এতটাই ভারী হয়ে যায় যে মাটিতে টানতে টানতে তা ট্রাকের কাছে নিয়ে আসা হয়। এরপর কেন্দ্রীয় বাহিনীর পাহারায় সেই ট্রাককে রাস্তায় বের করা হয়। চারপাশে মানুষের ভিড়। কার্যত যেন মেলা বসে গিয়েছে গার্ডেনরিচে। অনেকেই একবার দেখতে চান এই বিপুল টাকা। ইডি সূত্রে খবর, সব মিলিয়ে ১৭ কোটি ৩২ লক্ষ টাকা বাজেয়াপ্ত করা হয়েছে। এদিকে কলকাতার মেয়র ফিরহাদ হাকিমের বিধানসভা এলাকায় এই টাকার পাহাড় উদ্ধারের ঘটনাকে কেন্দ্র করে নানা প্রশ্ন উঠতে শুরু করেছে।

এমনকী থানা থেকে কাছেই এভাবে ব্যবসায়ীর বাড়ির খাটের তলা থেকে এত টাকা উদ্ধারের ঘটনাকে ঘিরে রহস্য দানা বেঁধেছে। তবে কি শুধুই অনলাইন গেমের প্রতারণার মাধ্যমে অর্জিত এই টাকা? নাকি এর উৎস অন্য কোথাও? গভীর রাতে ঘুম চোখে সেই প্রশ্নটাই ঘুরল গার্ডেনরিচের গলিতে, তস্য গলিতে।

এদিকে ফোন বন্ধ করে উধাও হয়ে গিয়েছেন অভিযুক্ত ব্যবসায়ী।

জন্মদিনের নিমন্ত্রণে গিয়ে কিশোরের ডুবে রহস্য-মৃত্যু

স্টাফ রিপোর্টারঃ বন্ধুর জন্মদিন উপলক্ষে তাঁর বাড়িতে গিয়ে পুকুরে ডুবে মৃত্যু হল এক কিশোরের। শুক্রবার রিজেন্ট পার্ক থানা এলাকার এই ঘটনায় রহস্য তৈরি হয়েছে। জন্মদিন উপলক্ষে গিয়ে কেন সে পুকুরে নেমেছিল, তা নিয়ে অন্ধকারে মৃতের পরিবার। পুলিশ একটি অস্বাভাবিক মৃত্যুর মামলা রুজু করে তদন্ত শুরু করেছে। মৃতদেহটি ময়না তদন্তে পাঠানো হয়েছে। তদন্তকারীদের মতে, সেই রিপোর্ট এলেই স্পষ্ট হবে কী ভাবে মৃত্যু ঘটল। পুলিশ সূত্রে জানা গিয়েছে, মৃত কিশোরের নাম কৃষ্ণলাল রজক (১৬)। বাড়ি ভবানীপুরের চক্রবেড়িয়া রোডে। বাবা, মা ছাড়াও তার এক দিদি রয়েছেন। পূর্ণকুমারী রজক নামে সেই তরুণী জানান, লকডাউনে তাঁর বাবার চাকরি চলে যায়। তাই ভাইয়ের পড়াশোনা চালিয়ে যাওয়া তাঁদের পক্ষে সম্ভব হয়নি। অষ্টম শ্রেণি পর্যন্ত পড়েই স্কুল ছেড়ে দেয় কৃষ। শুক্রবার দুপুরে বাড়িতে এসে তাকে নিয়ে গিয়েছিলেন রিজেন্ট পার্কের পূর্ব পুটিয়ারির বাসিন্দা সর্বজিৎ সিংহ নামে এক তরুণ ও তাঁর এক বন্ধু। বছর আঠারোর সর্বজিৎ তাঁর ভাইয়ের স্কুলেই পড়াশোনা করতেন বলে দিদির দাবি। সম্প্রতি সর্বজিৎও পড়াশোনা ছেড়ে দিয়েছেন। তরুণী বলেন, "নিজের জন্মদিন পালন করতে ভাইকে নিয়ে গিয়েছিল সর্বজিৎ। সন্ধ্যায় ভাইয়ের ফিরে আসার কথা ছিল। কিন্তু সময় পেরিয়ে গেলেও ভাই ফিরছে না দেখে ওর নম্বরে ফোন করি আমরা। বেশ কয়েক বার বেজে গেলেও কেউ ধরেনি। এর পরে ফোন ধরে পুলিশ। আমাদের বলা হয়, ভাইকে এম আর বাঙুর হাসপাতালে নিয়ে যাওয়া হয়েছে। সেখানেই যেন চলে যাই।" তরুণীর দাবি, হাসপাতালে গেলে তাঁদের জানানো হয়, জলে ডুবে মৃত্যু হয়েছে কৃষের। ডুবে গিয়েছিলেন সর্বজিৎও। কিন্তু তিনি কোনও মতে বেঁচে যান। কিন্তু জন্মদিনের নিমন্ত্রণে গিয়ে কৃষ কেন পুকুরে নামল, সেটাই ভেবে পাচ্ছেন না খুশবুরা।

সামনেই দুর্গাপুজো। তার আগে সোদপুরে 'ভূতের রাজা দিল বর' নতুন আউটলেট খুলল।নতুন আউটলেটের উদ্বোধনে উপস্থিত ছিলেন ছিলেন অভিনেত্রী সায়ন্তনী গুহঠাকুরতা, কুলবুলি ও পরিচালক জিৎ চক্রবর্তী।

'ব্রহ্মাস্ত্র', খুঁজে বের করল ইউটিউবার ঝিলম গুপ্ত

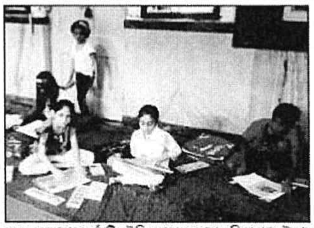
স্টাফ রিপোর্টার ঃ ৯ সেপ্টেম্বর মুক্তি পেয়েছে ব্রহ্মাস্ত্র। রণবীর আলিয়াকে পর্দায় দেখার অপেক্ষা ছিল বিগত ৫ বছর ধরে। অয়ন মুখোপাধ্যায়ের পরিচালনায় ভারতের প্রথম অস্ত্রোভার্স আসছে বলে কথা। তবে সিনেমা মুক্তি পেলেও দর্শক মন থেকে দ্বন্দ্ব যায়নি। কারণ একদিকে রিপোর্ট বলছে সিনেমা হাউজফুল। কোটি কোটি টাকার টিকিট বিক্রি হচ্ছে রোজ। আর চলচ্চিত্র সমালোচকরা সমানে নিন্দে করছেন গল্পের বুনোটের, অভিনয়ের। তবে ভিএফএক্স সবাই বলছে দেখার মতো! ব্রহ্মাস্ত্র নিয়ে রিভিউ শেয়ার করেছেন ইউটিউবার ঝিলম গুপ্তা। আর সেখানে তিনি কখনও এই সিনেমার সঙ্গে তুলনা টেনেছেন বাংলা ধারাবাহিকের তো কখনও আবার ঝালমুড়ির। বুঝলেন না তো? আসলে বাংলা ধারাবাহিকেও ভিলেন হয় মেয়ে, আর এই সিনেমার ভিলেনও মেয়ে। মানে মৌনি। আর ঝালমুড়ি কারণ একগাদা মশলা মিলিয়ে যেমন একটা দুর্দান্ত স্বাদ তৈরি হয় তেমনই প্রেম, সায়েন্স ফিকশন আর হিন্দু মাইথোলজি মিলে এই সিনেমায় এগিয়েছে সিনেমার গল্প। ভিএফএক্সের প্রশংসাও ঝিলমের মুখে। তবে তিনি জানালেন, এই সিনেমা ওয়ান টাইম ওয়াচ। বক্স অফিসেও বেশ ভালো ফল করেছে এই সিনেমা। এক রিপোর্ট অনুসারে ব্রহ্মাস্ত্রর হিন্দি ভার্সন দু দিনে ৬৮ কোটি (শনিবার ৩৭ কোটি)-র কাছাকাছি আয় করেছে। আর সবকটি ভাষা মিলিয়ে মোট আয় ৭৬ কোটির মতো। রিপোর্ট বলছে, শনিবার অন্যান্য ভাষায় আয় হয়েছে ৩.৫-৪ কোটির মতো। আর আন্তর্জাতিক বাজারে তা ৩ মিলিয়ান ডলার ছাড়িয়েছিল। উইকেন্ডে তা ৯-১০ মিলিয়ান ডলার হয়ে যাবে বলেই আন্দাজ করা যাচ্ছে।

মানবাধিকারের স্বাস্থ্য শিবির

স্টাফ রিপোর্টারঃ পোলেরার ২নং গ্রাম পঞ্চায়েতের এই প্রথম স্বাস্থ্য শিবির পরিচ্ছন্ন অনুষ্ঠিত হল এই অঞ্চলের মানুষরা খুবই উপকৃত হলেন।...

রাগ কমাতে মনোবিদের কাছে রূপঙ্কর !

...আপনাদের ভালো করুক। আপনারা ভালো থেকো, সুস্থ হন। এই ধরনের কথাবার্তা, আমার মেয়েকে আক্রমণ করা।...



কলেজ স্কোয়ারে পাঁচটি সুইমিং ক্লাবের ফোরাম বিদ্যাসাগর উদ্যান (কলেজ স্কোয়ার) ওয়েলফেয়ার কমিটি বসে আঁকো প্রতিযোগিতার আয়োজন করে। ১৫০ জনেরও বেশি পরীক্ষার্থী অংশগ্রহণ করেন। কলেজ স্কয়ার সুইমিং ক্লাবে প্রতিযোগিতাটি অনুষ্ঠিত হয়।

রবিবার ফের শিরোনামে গার্ডেনরিচ, মৃত তৃণমূল কাউন্সিলর পুত্র

স্টাফ রিপোর্টারঃ ফের একবার খবরের শিরোনামে গার্ডেনরিচ। গতকালই গার্ডেনরিচে এক ব্যবসায়ীর বাড়ি থেকে উদ্ধার হয়েছে প্রায় ১৮ কোটি টাকা। আর আজ গার্ডেনরিচে উদ্ধার হল মৃতদেহ।...

পুজোয় কেনাকাটার জন্য বিশেষ বাস চালু

স্টাফ রিপোর্টারঃ ২৫ সেপ্টেম্বর মহালয়া। তার পরেই ২ অক্টোবর থেকে ষষ্ঠী। এর আগে বাকি আর মাত্র তিন সপ্তাহ।...

জ্ঞাপি

దేశానికి ద్రోహం చేస్తున్న బీజేపీ : మంత్రి జగదీష్ రెడ్డి

తెలంగాణ బ్యూరోప్రతినిధి: దేశ సంపదను కార్పొరేట్ శక్తులకు కట్టబెడుతూ.. కేంద్రంలోని బీజేపీ పార్టీ దేశ ద్రోహానికి పాల్పడుతున్నది. అలాంటి పార్టీలో చేరి రాజగోపాల్ రెడ్డి చరిత్ర హీనుడిగా మిగిలిపోయారని విద్యుత్ శాఖ మంత్రి జగదీష్ రెడ్డి ఫైర్ అయ్యారు. నాంపల్లి మండలం మల్లపు రాజు పల్లి గ్రామంలో నూతన గ్రామపంచాయతీ భవనం, పాఠశాల అదనపు గదులు, పల్లె ప్రకృతి వనాన్ని ప్రారంభించి మాట్లాడారు. బీజేపీకి మునుగోడు ఉప ఎన్నికల్లో సరైన గుణపాఠం చెప్పాలని స్పష్టం చేశారు. మునుగోడు లో గులాబీ పార్టీ భారీ మెజారిటీతో గెలుస్తుందని ధీమా వ్యక్తం చేశారు. ఓటేసి గెలిపించిన మునుగోడు ప్రజలను వెన్నుపోటు పొడిచి, అమ్ముడు పోయిన రాజగోపాల్ రెడ్డి కి ఓటమి తప్పదన్నారు. మునుగోడు నియోజకవర్గంలో ఏ గ్రామానికి పోయిన ప్రజలు, కార్యకర్తలు స్వచ్ఛందంగా తరలి వచ్చి టీఆర్ఎస్ లో చేరుతున్నారని మంత్రి పేర్కొన్నారు. ఈ కార్యక్రమంలో ఎమ్మెల్సీ, ఉమ్మడిమల్లి రవీందర్ రావు, మాజీ ఎమ్మెల్యే కుసుకుంట్ల ప్రభాకర్ రెడ్డి, టీఆర్ఎస్ నాయకుడు విద్యాసాగర్ తదితరులు పాల్గొన్నారు.

అభాగ్యులకు అండగా ఉండేందుకే ఆసరా పెన్షన్లు

వనపర్తి : రాష్ట్ర ప్రభుత్వం వృద్ధులకు, వికలాంగులకు, ఒంటరి మహిళలకు అండగా ఉండి, ఆర్థిక బరోసా కల్పించేందుకు ఆసరా పెన్షన్లను అందిస్తున్నదని వ్యవసాయ శాఖ మంత్రి నిరంజన్ రెడ్డి అన్నారు. ఆదివారం వనపర్తి మండలంలోని రాజపేట, అచ్యుతాపూర్, చిట్యాల, అప్పాయపల్లి గ్రామాలకు చెందిన లబ్ధిదారులకు పెన్షన్ కార్డులను మంత్రి క్యాంప్ కార్యాలయంలో పంపిణీ చేశారు. ఈ సందర్భంగా ఆయన మాట్లాడుతూ.. ప్రతి ఒక్కరూ సమాజంలో సమున్నతంగా ఎదగాలని, అన్ని వర్గాల అభ్యున్నతే లక్ష్యంగా అర్హులైన ప్రతి ఒక్కరికి సంక్షేమ పథకాలు అమలు చేస్తున్నదన్నారు. ప్రభుత్వ పథకాలను అర్హులకు చేరేలా కృషి చేయాలని మంత్రి సూచించారు. ప్రతి ఒక్కరికి పెన్షన్ కార్డ్ చెందేలా ప్రభుత్వం కృషి చేస్తోందని ఆయన తెలిపారు. కార్యక్రమంలో మున్సిపల్ చైర్మన్ గట్టు యాదవ్, వైస్ చైర్మన్ వాకిటి శ్రీధర్, తదితరులు పాల్గొన్నారు.

కేసీఆర్ పక్కా స్కెచ్

● కన్నడ రాజకీయాల్లో దుమారం! ● మాజీ సీఎం తో సుదీర్ఘ చర్చలు
● జాతీయ రాజకీయాలపై చర్చించిన వైనం

తెలంగాణ బ్యూరోప్రతినిధి: రాజకీయాల్లో ఎక్కడ తగ్గాలో.. ఎక్కడ నెగ్గాలో తెలిసిన నేతలు కొందరే ఉంటారు. తెలంగాణ ముఖ్యమంత్రి కల్వకుంట్ల చంద్రశేఖరరావు కూడా అదే కోవలోకి వస్తారు. చర్చలు జరపడానికి బెంగుళూరు నుంచి వచ్చిన కర్ణాటక మాజీ ముఖ్యమంత్రి, జనతాదళ్ సెక్యులర్ (జేడీఎస్) పార్టీ నేత హెచ్డీ కుమారస్వామికి ఐక్ ప్లస్ కేటగిరి భద్రత కల్పించారు. కర్ణాటకలో ఇది పెద్ద వార్తగా మారింది. కన్నడ నాట మొత్తం ఈ టాపిక్ మీదే వార్త నడుస్తోంది. భారతీయ జనతాపార్టీకి ప్రత్యామ్నాయంగా ప్రాంతీయ పార్టీల నేతలను ఏకం చేయడానికి కేసీఆర్ ప్రయత్నాలు కొనసాగిస్తున్నారు. ఇందులో భాగంగా ఆయన మాజీ సీఎం హెచ్డీ కుమార్తో భేటీ అయ్యారు. ఇద్దరు కుమారస్వామితో చర్చలు జరిపారు. బెంగుళూరు నుంచి హైదరాబాద్ లోని రాజీవ్ గాంధీ అంతర్జాతీయ విమానాశ్రయానికి అర్ధరాత్రి 12.15 గంటలకు ఆయన వచ్చారు. అప్పటి నుంచి తెలంగాణ ప్రభుత్వం కుమారస్వామికి ఐక్ ప్లస్ కేటగిరి భద్రత కల్పించింది. విమానాశ్రయం నుంచి ఐటీసీ గ్రాండ్ కాకతీయ హోటల్ చేరుకున్న కుమారస్వామి రాత్రికి అక్కడే స్టే చేశారు. ప్రగతి భవన్లో కేసీఆర్తో వివిధ అంశాలపై చర్చలు జరిపారు. సాయంత్రం ఆరుగంటల తర్వాత బెంగళూరుకు తిరుగుపయనమయ్యారు. అన్నట్టు 'వరకు ఆయనకు ఐక్ ప్లస్ కేటగిరి భద్రత కొనసాగింది. దేవెగౌడ, ఆయన కుమారుడు కుమారస్వామి ఇద్దరికీ వెళ్లినా సాధారణంగా ఉంటారు. కానీ హైదరాబాద్లో ఆయనకు + కేటగిరిలో భద్రత ఏర్పాటు చేయడం వెనుక కేసీఆర్ రాజకీయ వ్యూహం దాగివుందని భావిస్తున్నారు

కేసీఆర్, కుమారస్వామి భేటీపై రేవంత్‌రెడ్డి ఆసక్తికర వ్యాఖ్యలు

తెలంగాణ బ్యూరోప్రతినిధి: సీఎం కేసీఆర్, కర్ణాటక మాజీసీఎం కుమారస్వామి భేటీపై టీపీసీసీ అధ్యక్షుడు రేవంత్‌రెడ్డి ఆసక్తికర వ్యాఖ్యలు చేశారు. కేసీఆర్ పెట్టే కొత్త పార్టీలో కుమారస్వామి పార్టీని విలీనం చేస్తారా? అని ప్రశ్నించారు. ఆదివారం ఆయన మీడియాతో మాట్లాడుతూ కేసీఆర్ యూపీఏ భాగస్వామ్య పక్షాలను దూరం చేయాలని చూస్తున్నారని విమర్శించారు. సీఎం జగన్, టీడీపీ నేత చంద్రబాబు ఒడిషా సీఎం నవీన్ పట్నాయక్, ఏకనాథ్‌షిండేలను కేసీఆర్ కలవడాని నిలదీశారు. కాంగ్రెస్ తో ఉన్నవారిని కలవడంలో అంతర్యమేంటి? అని రేవంత్ రెడ్డి ప్రశ్నించారు. బీజేపీ, టీఆర్ఎస్ పరస్పరం సహకరించుకుంటున్నాయని విమర్శించారు. సమస్యలను పక్కదారి పట్టించేందుకే మత విద్వేషాలను రెచ్చగొడుతున్నారని రేవంత్‌రెడ్డి ధ్వజమెత్తారు. కేసీఆర్ తో కుమారస్వామి భేటీ అయ్యారు. ఇద్దరూ జాతీయ రాజకీయాలపై చర్చించారు. ఎన్డీఏ, యూపీఏ తరహా పీపుల్ ఫ్రంట్ ఆవశ్యకతపై.. కేసీఆర్ అభిప్రాయం వెల్లడించారు. తమతో కలిసి రావాలని కుమారస్వామిని కేసీఆర్ కోరారు. జాతీయ రాజకీయాల్లో కలిసి పనిచేసేందుకు.. కుమారస్వామి సుముఖత వ్యక్తం చేశారు. ఈ రోజు మధ్యాహ్నం ఒంటిగంటకు ప్రగతిభవన్ కు వచ్చిన కుమారస్వామి.. రెండు గంటల పాటు కేసీఆర్‌తో జాతీయ రాజకీయాల గురించి చర్చించారు. జాతీయ స్థాయిలో కొత్త రాజకీయ పార్టీ ఏర్పాటు చేయాలని తలపోస్తున్న

కేసీఆర్‌తో కర్ణాటక అగ్రనేత భేటీ కాసుందం ప్రాధాన్యతను సంతరించుకుంది.

నేటి నుంచి అసెంబ్లీ సమావేశాలు

● కీలక నిర్ణయాలు తీసుకోనున్న సీఎం కేసీఆర్ ● రెండు రోజుల పాటు కొనసాగనున్న సమావేశాలు

తెలంగాణ బ్యూరోప్రతినిధి: కీలక రాజకీయ పరిణామాలకు..నిర్ణయాల ప్రకటనకు తెలంగాణ అసెంబ్లీ వేదికగా మారే అవకాశం కనిపిస్తోంది. సోమ - మంగళవారాల్లో తెలంగాణ అసెంబ్లీ సమావేశాలు జరగనున్నాయి. ఈ రెండు రోజులలో బీజేపీ ఎమ్మెల్యే ఈటల రాజేందర్ తాజాగా స్పీకర్ పైన చేసిన వ్యాఖ్యల విషయంలో సభాపతి ఏ విధంగా స్పందిస్తారనేది ఉత్కంఠతకు కారణమవుతోంది. ఇప్పటికే మంత్రి ప్రశాంత్ రెడ్డి స్పీకర్ పైన వ్యాఖ్యలు చేసిన ఈటల రాజేందర్ క్షమాపణలు చెప్పాలని..లేకుంటే చర్యలు తప్పవని హెచ్చరించారు. దీనికి ఈటల తాను ఎటువంటి అనుచిత వ్యాఖ్యలు చేయలేదని స్పష్టం చేసారు. అసెంబ్లీ వేదికగా కేంద్రం పై ఇక, ఇదే సమయంలో కేంద్రం పైన రాజకీయ యుద్ధం చేస్తున్న తెలంగాణ ప్రభుత్వం.. రాష్ట్రంతో కేంద్రం వ్యవహరిస్తున్న తీరు పైన సభలోనే చర్చించి..కేంద్ర తీరును ఎండగడుతూనే తెలంగాణ సమూనా దేశానికి అవసరమన్న వాదనను వినిపించాలని భావిస్తోంది. ముఖ్యమంత్రి కేసీఆర్ జాతీయ రాజకీయాల్లో క్రియాశీలక పాత్ర పోషించాలన్న ఆలోచనతో ఆ దిశగా అడుగులు వేస్తున్నారు. త్వరలో జాతీయ పార్టీ ప్రకటనకు సన్నాహాలు చేస్తున్నారు. అందులో భాగంగా రానున్న రెండు రోజుల సమావేశాలను సద్వినియోగం చేసుకొనే అవకాశం కనిపిస్తోంది. రాష్ట్రం విషయంలో కేంద్ర ప్రభుత్వ వైఖరిని ఎండగట్టడమే లక్ష్యంగా సమావేశాలు జరిగనున్నట్లు తెలుస్తోంది. కేంద్రం - రాష్ట్రం అంశాలపైనే రెండజుల పాటు చర్చసాగే అవకాశం ఉంది.

వైయస్సార్ కళ్యాణమస్తు పథకాన్ని స్వాగతిస్తున్నాం

బీసీ సంఘం రాష్ట్ర అధ్యక్షుడు డా.ఎన్ మారేష్

తెలంగాణ.బ్యూరోప్రతినిధి: వైయస్సార్ కళ్యాణమస్తు పథకం బలహీన వర్గాలకు గొప్ప వరం ఎస్సీ ఎస్టీ బీసీ మైనార్టీ వర్గాలు భవన కార్మికుల కుటుంబాలు తమ పిల్లల వివాహాలను నిర్వహించుకునేందుకు ఈ పథకం చాలా బాగా ఉపయోగపడుతుందని బీసీ సంఘం రాష్ట్ర అధ్యక్షుడు డా.ఎన్ మారేష్ పేర్కొన్నారు. ఈ మేరకు ఆదివారం ఆయన మీడియాతో మాట్లా డుతూ నేడు సమాజంలో ఆర్థిక పరిస్థితి బాగోలేక పేదరికంలో మగ్గుతున్న బడుగు బలహీన వర్గాల కుటుంబాలు తమ పిల్లలకు వివాహం చేసే సమయంలో ఆర్థిక ఇబ్బందులను ఎదుర్కొనే పరిస్థితులు చూస్తున్నాం. వైయస్సార్ కళ్యాణమస్తు పథకం ద్వారా ప్రతి ఆడపిల్ల తండ్రి కి ఎంతోకొంత ఆర్థిక భరోసా ఈ పథకం ద్వారా లభిస్తుంది తద్వారా సమాజంలో ఆత్మగౌరవంతో తలెత్తుకొని ఎటువంటి ఆర్థికవంతుడు లోను కాకుండా తమ పిల్లలు వివాహాలను చేయించుకునే పరిస్థితి ఈ పథకం

ద్వారా ఉంటుంది ఈ పథకం ద్వారా ఎస్సీ, ఎస్టీలకు లక్ష రూపాయలు ఎస్సీ ఎస్టీ కులాంతరాలకు లక్ష ఇరవై వేల రూపాయలు బీసీలకు 50 వేల రూపాయలు బీసీ కులాం తరాలకు 75 వేల రూపాయలు మైనార్టీలకు లక్ష రూపాయలు వికలాంగులకు లక్ష యాభై వేల రూపాయలు భవన నిర్మాణ కార్మికుల కుటుం బాలకు రూ.40,000లు అందజేయడం గొప్ప విషయం అన్ని వర్గాలకు ప్రయోజనం చేకూరాలని నిర్ణయం చేయటం హర్షించదగ్గ విషయం బడుగు బలహీన వర్గాల ఆత్మగౌరవాన్ని కాపాడని వ్యక్తిగా ముఖ్యమంత్రి వైయస్ జగన్మోహన్ రెడ్డి చరిత్రలో స్థిరస్థాయిగా మిగిలిపోతారని పేర్కొన్నారు.

ఈ సమావేశంలో జాతీయ బీసీ సంక్షేమ సంఘం ప్రచార కమిటీ చైర్మెన్ఉక్కా శ్రీనివాసరావు, రాష్ట్ర మహిళా అధ్యక్షురాలు వేముల బేబీ రాణి, తమ్మిశెట్టి రాము రాష్ట్ర ఉపాధ్యక్షుడు, కాగితా అజయ్ రాష్ట్ర ప్రధాన కార్యదర్శి, కరణం అశోక్ ఎస్టీఆర్ యువజన విభాగం అధ్యక్షులు తదితరులు పాల్గొన్నారు.

మరో సంచలనం దిశగా కేసీఆర్

నేడు ఏం జరుగునుంది?

తెలంగాణ బ్యూరోప్రతినిధి: తెలంగాణ సీఎం కేసీఆర్ అడుగులు జాతీయ స్థాయికి పడడానికి చూస్తున్నాయి. ఇప్పటికే దసరాకు జాతీయ పార్టీని ప్రకటించడానికి రెడీ అయిన కేసీఆర్ ఈ మేరకు రంగం సిద్ధం చేస్తున్నారు. కీలక రాజకీయ చర్చలు జరుపుతున్నారు. కర్ణాటక మాజీ సీఎం కుమారస్వామిని హైదరాబాద్ రప్పించి మరీ చర్చలు జరువుతున్నారు. ఈ క్రమంలోనే అసెంబ్లీ సమావేశాలు పెడుతుండడంతో కీలక ప్రకటన దిశగా కేసీఆర్ అడుగులు వేస్తున్నట్లు తెలుస్తోంది.సోమ మంగళవారాల్లో తెలంగాణ అసెంబ్లీ సమావేశాలు జరుగనున్నాయి. ఈ రెండు రోజులలో బీజేపీ ఎమ్మెల్యే ఈటల రాజేందర్ తాజాగా స్పీకర్ పైన చేసిన వ్యాఖ్యల విషయంలో సభాపతి ఎలాంటి నిర్ణయం తీసుకుంటారన్నది ఉత్కంఠ రేపుతోంది. ఇప్పటికే మంత్రి ప్రశాంత్ రెడ్డి స్పీకర్ పైన వ్యాఖ్యలు చేసిన ఈటల రాజేందర్ క్షమాపణలు చెప్పాలని.. లేకుంటే చర్యలు తప్పవని హెచ్చరించారు. దీనికి ఈటల తాను ఎటువంటి అనుచిత వ్యాఖ్యలు చేయలేదని స్పష్టం చేశారు.కేంద్రంపైన ఫైట్ కు దిగిన కేసీఆర్ ఈ మేరకు అసెంబ్లీలో కేంద్రం తీరును ఎండగడుతూనే తెలంగాణ సమూనా దేశానికి అవసరం అన్న వాదనను తెరపైకి తీసుకురాబోతున్నారు. జాతీయ రాజకీయాల్లో క్రియాశీలక పాత్ర పోషించాలన్న ఆలోచనతోనే కేసీఆర్ ఆ దిశగా అడుగులు వేయబోతున్నట్లు సమాచారం. త్వరలోనే జాతీయ పార్టీ ప్రకటనకు సన్నాహాలు చేస్తున్నారు.అందులో భాగంగానే రానున్న రెండు రోజుల సమావేశాలను కేసీఆర్ సద్వినియోగం చేసుకునే అవకాశాలు కనిపిస్తున్నాయి. రాష్ట్రం విషయంలో కేంద్రప్రభుత్వ వైఖరిని ఎండగట్టడమే లక్ష్యంగా సమావేశాలు జరుగనున్నట్లు తెలుస్తోంది. కేంద్రం-రాష్ట్రం అంశాలపైనే రెండు రోజుల పాటు చర్చ సాగే అవకాశం ఉంది. జాతీయరాజకీయాల దిశగా కేసీఆర్ అడుగుల నేపథ్యంలో అధికార పార్టీ ఎమ్మెల్యేలు అందుకు అనుగుణంగా సభలో వాడి వినిపించే పరిస్థితులు కనిపిస్తున్నాయి. ఎంఐఎం కాంగ్రెస్ ప్రతిపాదించిన అంశాలపైనా సభలో చర్చించి కేంద్రంను ఎండగట్టాలని కేసీఆర్ ప్లాన్ చేశారు. ఎఫ్ఆర్.బీఎం పరిధిని కోసేసి అప్పు పుట్టకుండా చేసిన కేంద్రం తీరుపై కడిగేయడానికి కేసీఆర్ రెడీ అయ్యారు. సభ వేదిక ద్వారానే కేంద్రాన్ని ఎండగట్టడానికి కేసీఆర్ స్కెచ్ గీశారు. ఈ మేరకు అసెంబ్లీలో కీలక ప్రకటనల దిశగా కదులుతున్నారు.

ఈ ముగ్గురు ఎంపీలు ఈసారి అసెంబ్లీకి పోటీ చేస్తున్నారా?

తెలంగాణ బ్యూరోప్రతినిధి:ఒకసారి ఎంపీలుగా పోటీ చేసినవారు మరో ఎన్నికలో ఎమ్మెల్యేలుగా ఎమ్మెల్యేలుగా పోటీ చేసినవారు ఎంపీలుగా పోటీ చేయడమే రివాజే. ఇలా చాలాసార్లు చాలాచోట్ల జరిగింది. ఇప్పుడు వచ్చే ఏడాది తెలంగాణ అసెంబ్లీ ఎన్నికల్లోనూ ఈ సీన్ పునరావృతం కానుందని చెబుతున్నారు. ప్రస్తుతం తెలంగాణ కాంగ్రెస్లో ముఖ్య నేతలుగా లోక్సభ ఎంపీలుగా ఉన్న రేవంత్రెడ్డి (మల్కాజ్గిరి ఎంపీ) ఉత్తమ్ కుమార్ రెడ్డి (నల్గొండ ఎంపీ) కోమటిరెడ్డి వెంకటరెడ్డి (భువనగిరి ఎంపీ) ఈసారి అసెంబ్లీకి పోటీ చేస్తారనే వార్తలు వినిపిస్తున్నాయి. అసెంబ్లీ ఎన్నికలకు ఇంకా ఏడాది సమయం మాత్రమే ఉండటంతో ఈ ముగ్గురు నేతలు తమ నియోజకవర్గాల్లో పట్టు సాధించడానికి ప్రయత్నిస్తున్నారని చెబుతున్నారు. ఈ క్రమంలో రేవంత్ రెడ్డి... కొడంగల్ నియోజకవర్గంలోనూ ఉత్తమ్ కుమార్ రెడ్డి.. హుజూర్ నగర్లోనూ కోమటిరెడ్డి వెంకటరెడ్డి.. నల్గొండ నియో జకవర్గంలోనూ పోటీ చేయడానికి సిద్ధమవు తున్నారని సమాచారం. గత అసెంబ్లీ ఎన్నికల్లో కోమటిరెడ్డి వెంకటరెడ్డి రేవంత్ రెడ్డి ఓటమి పాల య్యారు. ఆ తర్వాత పార్లమెంటుకు పోటీ చేసి ఘన విజయాలు సాధించారు. పార్లమెంటుకు బలమైన అభ్యర్థులు పోటీ చేయాలనే కాంగ్రెస్ పార్టీ వ్యూహంలో భాగంగా తెలంగాణలో కాంగ్రెస్ ముఖ్య నేతలు అసెంబ్లీతోపాటు పార్లమెంటుకు కూడా పోటీ చేశారు. ఈ వ్యూహం మంచి విజయం సాధించింది. అసెంబ్లీ ఎన్నికల్లో ఓడిపోయిన ముఖ్య నేతలు పార్లమెంటు ఎన్నికల్లో ఘనవిజయం సాధించారు. ఈ నేపథ్యంలో వచ్చే అసెంబ్లీ ఎన్నికలు కాంగ్రెస్ పార్టీకి చావో రేవోగా మారాయి. 2014 2018 ఎన్నికల్లో వరుసగా కాంగ్రెస్ అధికారానికి దూరమైంది. ఈ పరిస్థితుల్లో వచ్చే ఎన్నికల్లో

ప్రస్తుతం ఎంపీలుగా ఉన్న కీలక నేతలంతా వచ్చే ఎన్నికల్లో అసెంబ్లీకి పోటీ చేస్తారని వార్తలు వస్తున్నాయి. ఎంపీలు.. ఎమ్మెల్యేలుగా.. ఎమ్మెల్యేలు ఎంపీలుగా పోటీ చేయడం మామూలే. తెలంగాణలో కాంగ్రెస్ నుంచి ఎంపీలుగా గెలిచిన ముగ్గురు నేతలు అసెంబ్లీ వైపు మొగ్గు చూపుతుండడం కొత్త సమీకరణాలకు తెరలేపుతోంది. అసెంబ్లీ ఎన్నికలకు ఇంకా ఏడాదిన్నర సమయం ఉన్నా.. తెలంగాణ కాంగ్రెస్ నేతలు సొంత నియోజకవర్గాల్లో పట్టు పెంచుకు నేందుకు ఇప్పటినుంచే పావులు కదుపుతుండడం రాజకీయ వేడిని పెంచుతోంది. 2009 2014 ఎన్నికల్లో టీడీపీ తరఫున కొడంగల్ నుంచి పోటీ చేసి రేవంతరెడ్డి విజయం సాధించిన సంగతి తెలిసిందే. ఆ తర్వాత 2018 ఎన్నికలకు ముందు కాంగ్రెస్లో చేరి ఆ పార్టీ తరఫున బరిలోకి దిగి ఓటమి పాలయ్యారు. రేవంతరెడ్డిని ఎలాగైనా ఓడిం చాలనే ఉద్దేశంతో.. అప్పటికే ఎమ్మెల్సీగా ఉన్న పట్నం నరేందర్రెడ్డిని పోటీకి దింపడంతో పాటు మంత్రి హరీశ్రావు కొడంగల్పై ప్రత్యేక ఫోకస్ పెట్టడం భారీగా డబ్బు ఖర్చు పెట్టడంతో రేవంతరెడ్డికి ఓటమి పాలయ్యారు. ఆ తర్వాత జరిగిన లోక్సభ ఎన్నికల్లో మల్కాజ్గిరి నుంచి పోటీచేసిన రేవంతరెడ్డి టీఆర్ఎస్ అభ్యర్థి మర్రి రాజశేఖర్రెడ్డిపై ఘన విజయం అందుకున్నారు. అనంతరం జరిగిన రాజకీయ పరిణామాలతో పీసీసీ అధ్యక్షుడిగా బాధ్యతలు చేపట్టారు. నియమితులయ్యారు. వచ్చే ఎన్నికల్లో పార్టీని అధికారంలోకి తీసుకు వచ్చేందుకు సర్వశక్తులు ఒడ్డుతున్నారు. ఈ నేపథ్యంలో కొడంగల్ లేదా తన స్వగ్రామం ఉన్న కల్వకుర్తి నుంచి పోటీ చేస్తారని తెలుస్తోంది. ఇక కోమటిరెడ్డి వెంకటరెడ్డి 1999 2004 2009 2014 ఎన్నికల్లో వరుసగా నాలుగుసార్లు నల్లగొండ అసెంబ్లీ నియోజకవర్గం నుంచి గెలిచారు. గత అసెంబ్లీ ఎన్నికల్లో టీఆర్ఎస్ అభ్యర్థి కంచర్ల భూపాల్రెడ్డి చేతిలో ఓడిపోయారు. ఆ తర్వాత భువనగిరి లోక్సభ నియోజకవర్గం నుంచి కాంగ్రెస్ తరఫున పోటీచేసి విజయం సాధించారు. ఎంపీ అయినా ఆయన దృష్టంతా నల్లగొండ అసెంబ్లీ నియోజకవర్గంపైనే ఉన్నట్లు చెబుతున్నారు. అదేవిధంగా ఇప్పటివరకు ఓటమి ఎరుగని నేతగా ఉన్న ఉత్తమ్ కుమార్ రెడ్డి గత ఎన్నికల్లో హుజూర్ నగర్ అసెంబ్లీ నుంచి పోటీ చేసి గెలుపొందారు. ఆ తర్వాత పార్టీ అధిష్టానం ఆదేశాలతో నల్లగొండ ఎంపీగా పోటీ చేసి విజయం సాధించారు. వచ్చే అసెంబ్లీ ఎన్నికల్లో ఆయన హుజూర్ నగర్ నుంచి అసెంబ్లీకి పోటీ చేయడానికి సిద్ధమవుతున్నారని అంటున్నారు. ఇప్పటికే వరంగల్ డిక్లరేషన్ ప్రకటించిన కాంగ్రెస్ క్షేత్ర స్థాయిలో బల పడేందుకు అనేక ప్రయత్నాలు చేస్తోంది. టీఆర్ఎస్పై వ్యతిరేకత పెరుగుతుండడం.. రాష్ట్రం నలుమూలల విస్తరించి ఉన్న కాంగ్రెస్కు ఉపయోగపడుతుందని విశ్లేషకులు చెబుతున్నారు. కాంగ్రెస్ పార్టీ అధికారంలోకి వస్తుందని అంటున్నారు. ఈ నేపథ్యంలో అసెంబ్లీకి పోటీ చేస్తే ముఖ్యమంత్రి పదవిని అందుకోవచ్చనే ఆశతోనే రేవంత్ రెడ్డితోపాటు ఉత్తమ్ కుమార్ రెడ్డి కోమటిరెడ్డి వెంకటరెడ్డి ఆశిస్తున్నారని చెబుతున్నారు.

అటవీ సంరక్షణలో తెలంగాణకు దేశ వ్యాప్తంగా ప్రశంసలు : మంత్రి ఐకే రెడ్డి

తెలంగాణ బ్యూరోప్రతినిధి: తెలంగాణలో అడవుల సంరక్షణ అద్భుతంగా ఉందని దేశ వ్యాప్తంగా ప్రశంసలు లభిస్తున్నాయి. తెలంగాణలో పర్యటించిన కేంద్రమంత్రులు, సీఎంలు, ఇతర రాష్ట్రాల మంత్రులు, ప్రతినిధులు పచ్చదనం పెంపునకు తీసుకుంటున్న చర్యలు బాగున్నాయంటూ.. కితాబునిస్తున్నారని అటవీ పర్యావరణ శాఖ మంత్రి ఇంద్రకరణ్ రెడ్డి అన్నారు. నిన్న తెలంగాణలో పర్యటించిన ఉత్తర ప్రదేశ్ అటవీ శాఖ మంత్రి అరుణ్ కుమార్.. హరితహారంలో నాటిన మొక్కలు, అటవీ పునరుద్ధరణ పనులు బాగున్నాయని అభినందించారని తెలిపారు. అడవులను, వన్యప్రాణులను కాపాడే క్రమంలో అటవీశాఖ సిబ్బంది కనబరిచిన త్యాగాలకు విలువ కట్టలేమని అటవీ శాఖ అన్నారు. అటవీ అమర వీరుల సంస్మరణ దినం సందర్భంగా మంత్రి ఇంద్రకరణ్ రెడ్డి అమరులకు ఘనంగా నివాళు లర్పించారు. అటవీ అభివృద్ధి సంస్థ చైర్మన్ వంటేరు ప్రతాప్ రెడ్డి, అటవీ శాఖ స్పెషల్ సీఎస్ శాంతి కుమారి, పీసీసీఎఫ్ ఆర్. ఎం. డొబ్రియల్, పీసీసీఎఫ్ (కంపా) లోకేశ్ జైస్వాల్, అటవీ శాఖ సలహాదారు ఆర్.శోభ, రిటైర్డ్ పీసీసీఎఫ్ లు పి. మల్లికార్జున్ రావు, మునీంద్ర, ఇతర అధికారులతో కలిసి మంత్రి ఇంద్రకరణ్ రెడ్డి నెహ్రూ జూలాజికల్ పార్కు వద్ద స్మారక చిహ్నంపై పుష్పగుచ్ఛాలు ఉంచి అమరవీరులకు శ్రద్ధాంజలి ఘటించి, రెండు నిమిషాలు మౌనం పాటించారు.

గిరిజనుల అభివృద్ధి టీఆర్ఎస్‌తోనే సాధ్యం

మంత్రితలసాని

తెలంగాణ బ్యూరోప్రతినిధి: గిరిజనుల అభివృద్ధి, సంక్షేమం టీఆర్ఎస్ ప్రభుత్వంతోనే సాధ్యమని మంత్రి తలసాని శ్రీనివాస్ యాదవ్ అన్నారు. ఆదివారం బంజారాహిల్స్లో నూతనంగా నిర్మించిన బంజారా భవన్, ఆదివాసీ భవన్ లను మంత్రులు సత్యవతి రాథోడ్, శ్రీనివాస్ గౌడ్, మేయర్ విజయలక్ష్మి, ఎమ్మెల్యే దానం నాగేందర్తో కలిసి పరిశీలించారు. ఈ సందర్భంగా మంత్రి తలసాని మాట్లాడుతూ..రాష్ట్ర ప్రభుత్వం గిరిజనులకు 10 శాతం రిజర్వేషన్ల అమలు కోసం తీర్మానం చేసి పంపినా కేంద్ర ప్రభుత్వం పట్టించుకోలేదని మండిపడ్డారు. గిరిజన యూనివర్సిటీ ఏర్పాటు కోసం స్థలం కేటాయించినప్పటికీ కేంద్రం నుంచి ఎలాంటి స్పందన లేదన్నారు. గిరిజనుల ఆరాధ్య దైవం సేవాలాల్, ఆదివాసీల పోరాట యోధుడు కుమ్రం భీమ్‌ల స్మారక భవనాలను సీఎం కేసీఆర్ త్వరలోనే ప్రారంభిస్తారన్నారు. దేశంలో ఎక్కడ ఇలాంటి అద్భుతమైన భవనాలు నిర్మించలేదన్నారు. ముఖ్యమంత్రి గిరిజనుల మనస్సులో చిరస్థాయిగా నిలిచిపోతారని ఆయన తెలిపారు.

లాంఛనాలతో కృష్ణంరాజు అంత్యక్రియలు

సీఎం కేసీఆర్ ఆదేశం

తెలంగాణ బ్యూరోప్రతినిధి: రెబల్‌స్టార్ కృష్ణంరాజు అంత్యక్రియలను అధికార లాంఛనాలతో నిర్వహించాలని ప్రభుత్వం నిర్ణయించింది. ఈ మేరకు సీఎం కేసీఆర్.. ప్రభుత్వ ప్రధాన కార్యదర్శి సోమేశ్ కుమార్కు ఆదేశించారు. దీంతో కృష్ణంరాజు అంత్యక్రియలకు సీఎస్ ఏర్పాట్లు చేస్తున్నారు. సోమవారం మధ్యాహ్నం తర్వాత హైదరాబాద్లోని మహాప్రస్థానంలో కృష్ణంరాజు అంత్యక్రియలు జరుగనున్నాయి. సీనియర్ నటుడు రెబల్ స్టార్ కృష్ణంరాజు కన్నుమూశారు. గతకొంతకాలం అనారోగ్యంతో బాధపడుతున్న ఆయన ఆదివారం తెల్లవారుజామున 3.25 గంటలకు తుదిశ్వాస విడిచారు. ఆంధ్రప్రదేశ్లోని పశ్చిమ గోదావరి జిల్లా మొగల్తూరులో 1940 జనవరి 20న జన్మించిన కృష్ణంరాజు.. తెలుగు సినీ పరిశ్రమలో రెబల్ స్టార్గా పేరొందారు. హీరోగా సినీ[illegible] ఆయన విలన్గానూ అలరించారు. అయితే చదువు పూర్తి [illegible] కొన్నాళ్లు జర్నలిస్టుగా కూడా ఆయన [illegible]చేశారు. వాజ్పేయి ప్రభుత్వం[illegible] సినీ రంగంలో ప్రయాణించిన ఆయన మరణంతో చిత్రసీమ విషాదంలో మునిగిపోయింది.